

**Appointment of IDPL Stockists/Dealers
In Orissa**

1877. SHRI MANGARAJ MALLIK: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government are aware that the IDPL drugs/medicines are more in demand and are in short supply in Orissa, resulting in over-charging by the chemists; and

(b) if so, the action taken to meet the demand fully and to appoint more stockiest/distributors of the Indian Drugs and Pharmaceuticals Ltd. in Orissa?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI JAI PRAKASH): (a) and (b). IDPL has reported that it is not aware of any shortage of its drugs/medicines or over-charging by chemists in Orissa nor has it received such complaints from any source. The company is having 31 stockiest all over Orissa and the needs of the retail chemists are adequately met by these stockists.

**Facilities/Amenities to Members of
Parliament**

1878. SHRI BALVANT MANVAR:
SHRI MANORANJAN
BHAKATA:
SHRI A. K. ROY:

Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) the details of the recommendations made by the Joint Committee on Salaries and Allowances of Members of Parliament pending with Government increase in facilities/amenities to the sitting and ex-Members

of Parliament;

(b) the position with regard to each recommendation;

(c) whether the facilities/amenities/salary and allowances being drawn by M.Ps are less than the legislators and if so, the steps being taken to remove this anomaly;

(d) whether Government have decided to give rail travel facilities to ex-MPs and their spouses; and

(e) if so, the time by which it is likely to be given?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a), (b), (d) and (e). The Joint Committee on Salaries and Allowances of Members of Parliament have made 14 recommendations as given in the statement given below for providing certain facilities to Members and ex-Members of Parliament. These include recommendation for giving rail travel facilities to Ex-Members of Parliament. No recommendation has however been made for providing rail travel facilities to spouses of ex-Members of Parliament.

These recommendations are being processed in consultation with Ministries concerned.

(c) The information asked for is available in the document published by the Lok Sabha Secretariat titled 'Legislators in India-Salaries and other Facilities'. As regards removing of anomalies the matter is considered from time to time by the Joint Committee on Salaries and Allowances of Members of Parliament and the recommendations made by them are processed by the Government.

STATEMENT*For Members of Parliament:*

1. Increase in telephone calls from 30,000 to 60,000.
2. Unrestricted number of rail journeys for spouse of Member of Parliament from usual place of residence to Delhi and back.
3. Unavailed air journeys available to an MP to be utilised by Spouse of MP.
4. Increase in Office Expense Allowance.
5. Increase in advance for purchase of conveyance from Rs 50,000/- to Rs. 1 lakh.
6. Increase of single air journeys from 16 to 24 in a year.
7. Increasing of DA rate from Rs. 150/- per day to Rs. 200/- per day.
8. Increase in the rate of road mileage allowance from Rs. 3/- per km. to Rs. 5/- per km.
9. That the unutilised telephone calls in a year may be adjusted during the subsequent year.
10. To issue a steamer pass to each MP to travel from an Island to mainland and vice-versa.

For ex-Members of Parliament:

11. Relaxation of minimum period of membership for pension and increase in pension (Rs 300/- for one year of service upto 5 years

and Rs. 100/- per month for each year of membership subsequent to 5 years, maximum ceiling- Rs. 5000/-.

12. Grant of pension in addition to other pension upto a maximum ceiling of Rs. 5000/- per month.
13. Railway pass for ex-members of Parliament.
14. Medical facilities through CGHS for ex-MPs and their families and in case of deceased ex-MP to the dependents for life.

Re-employment in IRCON after Retirement

1879. SHRI MADAN LAL KHURANA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of persons employed in IRCON after their retirement;

(b) whether there are standing instructions that re-employment after retirement is not to be given;

(c) if so, the reasons for ignoring the Government instructions and steps proposed to be taken to remove all re-employed personnel; and

(d) the details of other persons given re-employment in his Ministry and offices/corporations falling under it with reasons/justification therefor office/corporation-wise?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) 85.

(b) No, Sir.

(c) Does not arise.